

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

JODHPUR BENCH JODHPUR

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## ORDER SHEET

APPLICATION NO.        OF 199

**Applicant(s)**

**Respondent(s)**

Advocate for Applicant(s)

**Advocate for Respondent(s)**

Notes of the Registry	Orders of the Tribunal
5.2.98	Mr. Kamal Dass, Counsel for the applicant. Mr. Vinod Mathur, Counsel for the respondent.
	Learned counsel for the applicant states that he <del>had not established</del> & could not confirm in respect of the order passed by the respondent on 7.7.97. from the able court. The learned counsel for the respondent has shown up the order dated 7.7.97. From this order it appears that the impugned order has been withdrawn by the respondent. In these circumstance case of the petitioner does not survive. The O.T. is, therefore, disposed of having become infelicitous. Parties to bear their own costs.
R/1091 M- 12/2/98 JL B/2	<p><u>Gopal Singh</u> Adm. Member</p> <p><u>Har</u> ए० के० मिश्र A. K. MISRA न्यायिक सदस्य JUDL. MEMBER</p> <p>Part II and III destroyed in my presence on 25-3-2004 under the supervision of section officer (J) as per order dated 22/12/2003.</p> <p><u>—</u> Section officer (Record)</p>